

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3729
ANSWERED ON 8TH DECEMBER, 2016

QUALITY OF CONSTRUCTION WORK

3729. SHRI RAMSINH RATHWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has received complaints from the State Governments regarding quality of construction work of National Highways;
- (b) if so, the details thereof during the last three years, State-wise including Gujarat along with the action taken in this regard;
- (c) the details of steps Government has taken or is considering to take for the inspection of quality of construction of roads and highways;
- (d) the action being taken by Government to remove the shortcomings found in the inspections conducted by them during the said period; and
- (e) the steps being taken by Government to ensure quality of construction of National Highways?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) No Madam. National Highways are continuously being developed and maintained through State PWD, National Highways Authority of India (NHAI), Border Road Organization (BRO) and National Highways and Infrastructure Development Corporation (NHIDCL). As per IRC Guidelines and Quality Assurance Manual, Quality checking of materials/testing is being conducted by the Quality Assurance Team of NHAI and by the respective Engineer of the Project for ensuring quality of material used in construction work. Besides, as per Concession/Contract Agreement, Independent Engineer/Authority Engineer of the respective Packages review the quality of construction of Highways.

(d) to (e) Regular meetings are held with project developers, State Governments and contractors. Regular review meetings are held in Head Quarter by Ministry with Regional Officers, concessionaires /contractors to make the construction of projects hassle free. To expedite completion of these projects various steps are also taken which include streamlining of land acquisition & environment clearances, exit for equity investors, premium re-schedulement, close coordination with other Ministries, revamping of dispute resolution mechanism, frequent reviews at various levels etc.
